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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI: DATED THE 3rd Oct., 1979.

NOTIFICATION  
INCOME TAX

No.3025(F.No.197/17/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961, (43 of 1961), the Central Government hereby notifies 'Nilgiris Diocesan Society, Octacamund' for the purpose of the said section for the assessment years 1977-78, 1978-79 and 1979-80.

Sd/-  
( J.P.SHARMA )  
DIRECTOR, GOVERNMENT OF INDIA

To

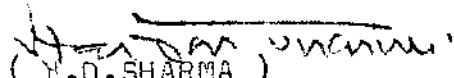
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Copy to:-

1. Nilgiris Diocesan Society, Bishops House, Octacamund.
2. The Commissioner of Income tax, Coimbatore with reference to his letter No.C.1491(9)/77-78/CBE dated 31.8.79.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib Mata Sundri Lane, New Delhi (5 copies).
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice & Company Affairs, (Department of Legal Affairs), New Delhi.

Sd/-  
( J.P.SHARMA )  
DIRECTOR, GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

  
( Y.D.SHARMA )  
ASST. DIRECTOR OF INSPECTION  
(RS&P)

No.CC/ITAI/2885/923/RSP/79

\*SAHUJA\*  
11/10/79